GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA

UNSTARRED QUESTION No. 2890

(TO BE ANSWERED ON 12.03.2021)

UNLAWFUL ACCESS TO VIEWERSHIP ON DD DISH

2890. SHRI UTTAM KUMAR REDDY NALAMADA:

DR. MOHAMMAD JAWED:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Ministry had received complaints alleging that certain news channels/media network circumvented Prasar Bharti's auction system to gain viewership on Doordarshan Free Dish in 2017, if so, the details thereof and the action taken thereon;
- (b) the estimated loss to the exchequer in terms of fee not received from such defaulting channels/media network for access to Doordarshan Free Dish; and
- (c) the measures being taken to collect/recover the fee from such channels/media network?

ANSWER

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE; MINISTER OF INFORMATION AND BROADCASTING;
AND MINISTER OF HEAVY INDUSTRIES AND PUBLIC

ENTERPRISES

(SHRI PRAKASH JAVADEKAR)

(a) to (c) Doordarshan (DD) Free Dish is a Free to Air Direct-to-Home platform. Reference was received from Prasar Bharati regarding reception of some channels of the private broadcasters on the Set Top Boxes of DD Free Dish which were not part of channels downlinkable from DD Free Dish through the auction process. This matter has been examined and it was observed that the situation has arisen due to colocation of the signals and non-mandatory requirement for encryption of signals of Free-To-Air TV channels while being uplinked to a teleport.
